

RAJASTHAN HIGH COURT, JODHPUR

ORDER

No. : **15/S.O./2016**

Date : **28.06.2016**

To : All the Advocates Clerks

Sub. : Regarding False endorsement by Advocate Clerks on the documents.

No. : Gen./XV/01/2016/**3850**

Date : **28.06.2016**

It has come to the notice of this Court that false endorsements are being made by the clerks of the Advocates that the notices have been received by the respondents, though no such notices would have been issued by the Court. Such endorsement are being made only with a view to see that the names of the concerned Advocates appear in the cause list.

Therefore, all the advocate clerks are enjoined upon, not to make any false endorsement on court documents. If any false endorsement is made by the clerks of the Advocates on any paper of the Court proceedings it will tantamount to highly improper conduct on their part in discharging of their professional duties and for such misconduct their registration will be cancelled in view of Rule 500 of the Rules of the High Court of Judicature for Rajasthan, 1952.

BY ORDER
Sd/-
REGISTRAR (ADMN.)

No. : Gen./XV/01/2016/**3851**

Date : **28.06.2016**

Copy forwarded to the following for information and necessary action :-

1. Registrar (Admn.), Rajasthan High Court Bench, Jaipur.
2. Dy. Registrar (Judicial), Rajasthan High Court, Jodhpur/ Bench, Jaipur.
3. President, Rajasthan High Court Advocates Association, Jodhpur.
4. President, Rajasthan High Court Lawyers Association, Jodhpur.
5. President, Rajasthan High Court Bar Association, Jaipur.
6. Secretary, Bar Council of Rajasthan, Jodhpur.
7. President / Secretary, Advocates Clerks Association / Union, Rajasthan High Court, Jodhpur/ Bench, Jaipur.


REGISTRAR (ADMN.)